

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1005
TO BE ANSWERED ON 10.02.2025**

BENEFITS TO EPS95 PENSIONERS

1005. SHRI ARVIND GANPAT SAWANT:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Hon'ble Supreme Court has passed Orders regarding minimum pension with other allowances benefits to the EPS95 Pensioners and their dependents;**
- (b) whether the Government has issued any Order regarding the implementation of the Order passed by the Hon'ble Supreme Court;**
- (c) if so, the details thereof including number of Pensioners those have been benefited by EPS95;**
- (d) if not, the reasons for non-implementation of the Order of the Hon'ble Supreme Court; and**
- (e) whether the act of the EPFO Officers can be construed as Contempt of Court, if so, the details of any action taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a): No order in regard to minimum pension with other allowance benefits under Employees' Pension Scheme, 1995 (EPS 95) has been passed by the Hon'ble Supreme Court.

(b) to (e): Does not arise.
